

Credit and Investment Company of India (SCICI) officials and have to stay for days before their problems are cleared; and

(c) if so, the action proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) On the basis of appraisal carried out by Shipping Credit and Investment Company of India Limited (SCICI), it has been decided to allow re-schedulement of repayment of loan instalments by two companies, involving deferment of instalment of principal amount, and overdue interest and recovery thereof in two or more instalments.

(b) and (c). SCICI has reported that representatives of Deep Sea Fishing Companies are not required to visit SCICI's office at Bombay except when, because of incompleteness of details furnished by fishing companies, it becomes necessary to call the company representatives with a view to expediting processing of their proposals. Professional Managers of SCICI also visit business places of such companies with a view to helping them in processing their proposals.

Share Holding Rules for Joint Sector Company

4180. SHRI C. K. PUPPUSWAMY: Will the Minister of FINANCE be pleased to state:

(a) the pattern of share holding rules laid down for a Joint Sector Company; and

(b) whether the Tamil Nadu Dadha Pharmaceuticals Limited is a Joint Sector Company as per the share holding rules laid down?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) and (b). The information is being collected and will be laid on the Table of the House.

Manipulation of NRI Investment Scheme by Banks.

4181. SHRI SOMNATH RATH:
SHRI MOHD. MAHFOOZ ALI KHAN:
DR. A.K. PATEL:
CH. KHURSHID AHMED:

Will the Minister of FINANCE be pleased to state:

(a) whether it has come to the notice of Government that many leading international banks and overseas branches of Indian banks in collusion with some Non-Resident Indians are pocketing crores of rupees every year by manipulating the NRI investment scheme; and

(b) if so, the details thereof and the action taken in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): (a) and (b). During 1985, some irregularities in this regard were brought to the notice of the Reserve bank of India. Accordingly RBI have already issued instructions to all Indian banks having foreign branches and foreign banks operating in India, in this regard.

[Translation]

Ganga Action Plan

4182. SHRI JAGDISH AWASTHI: Will the Minister of WATER RESOURCES be pleased to state: